

(a) Yes, Sir.

(b) As per the information available 7 cases-2 in Delhi, 4 in Hyderabad and 1 in Bombay have been registered by the Police.

(c) No, Sir.

(d) Does not arise.

(e) In one case relating to Delhi, the Police have already filed the charge sheet.

**Implementation of Agreement with
Doctors**

*52. SHRI JAI PRAKASH AGARWAL:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the agreement signed by

Government on 2 August, 1989 in respect of doctors including those of Senior Administrative Grade, has been implemented and if so, the details in this regard;

(b) if not, the reasons therefor; and

(c) the steps Government propose to take to implement the agreement?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) to (c). A statement indicating the action taken in regard to implementation of the various items included in the Memorandum of Settlement entered into with the doctors on the 21st August, 1989 (not 2nd August, 1989) in so far as doctors belonging to the Central Health Service are concerned is given below.

STATEMENT

S. No.	Name of item	Action taken/present stage of implementation
1.	Enhancement of Non-Practising Allowance	Orders issued on 2.11.1989
2.	Removal of riders on grant of Conveyance Allowance.	Orders issued on 2.11.1989
3.	Grant of enhanced Contingency Allowance to Post Graduate General Duty Medical Officers.	Orders issued on 22.12.1989
4.	Grant of Post Graduate Allowance to Chief Medical Officers.	Orders issued on 2.11.1989
5.	Betterment of Career opportunities of Service Doctors by way of promotion/ placement in higher scales of pay (including senior administrative grade posts also)	This requires amendment to the Central Health Service Rules, 1982, for which UPSC has been moved. UPSC have raised certain points, which are being examined.
6.	Setting up of High Power Committee to look into career improvement and cadre structuring.	Necessary order constituting the Committee is expected to be issued shortly.
7.	Reimbursement of Rs. 600/- per year for Special Medical Risk Insurance Cover.	The General Insurance Corporation, Bombay has been requested to draw up a suitable scheme for the benefit of the doctors.
8.	Grant of Headquarter Allowance	Posts in the headquarters satisfying the criteria for grant of the allowance are being identified.
9.	Absorption of Medical Demonstrators, placement of Dental Surgeons on par with Medical Officers, counting	Dental Surgeons have been given the scale of Rs. 2200-4000 as available to Medical Officers. Orders for counting senior residency service for

<i>S. No.</i>	<i>Name of item</i>	<i>Action taken/present stage of implementation</i>
10.	<p>of residency service and problem of in service residency.</p> <p>Regularisation of ad-hoc appointees to medical posts in Group B.</p>	<p>perionary benefits subject to certain conditions are already in force. The question of absorption of Medical Demonstrators in the Central Health Service and the problem of in service residency are under examination.</p> <p>All existing ad-hoc appointees to medical posts in Group B have already been regularised in Group B. Regarding their regularisation in Group A, the decision of the Supreme Court in cases that are sub judice is awaited as the non-petitioners will have to be given the same treatment as decided by the court in the case of the petitioners.</p>